
(2023) 09 OHC CK 0116

Orissa High Court

Case No: Bail Application No. 6861 Of 2023

Munna Innus Shaik

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision: Sept. 18, 2023

Acts Referred:

- Code of Criminal Procedure, 1973 - Section 439
- Narcotic Drugs and Psychotropic Substances Act, 1985 - Section 20(b)(ii)(C), 37(1)

Citation: (2023) 09 OHC CK 0116

Hon'ble Judges: V. Narasingh, J

Bench: Single Bench

Advocate: S. Manohar, K.K. Gaya

Final Decision: Disposed Of

Judgement

V. Narasingh, J

1. Heard learned counsel for the petitioner and learned counsel for the State.
2. The petitioner is an accused in connection with Special G.R. Case No.143 of 2022, pending in the Court of the learned Sessions Judge -cum-

Special Judge, Malkangiri, arising out of Chitrakonda P.S. Case No.118 of 2022, for alleged commission of offences under Section 20(b)(ii)(C) of

NDPS Act.

3. Being aggrieved by the rejection of their application for bail U/s.439 Cr.P.C. by the learned Sessions Judge -cum- Special Judge, Malkangiri by

order dated 14.03.2023 in the aforementioned case, the present BLAPL has been filed.

4. It is submitted by the learned counsel that the Petitioner is in custody since 14.09.2022 and trial has not progressed beyond the stage of framing of charge.